

TO BE PUBLISHED IN THE GAZETTEE OF INDIA EXTRAORDINARY
(PART-I, SECTION-I)

Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade

Public Notice No. 35 /2015-2020

New Delhi: 11th September 2015

Subject: Amendments in Appendix 4J and Appendix 4B of Appendices and Aayat Niryat Forms of FTP 2015-20.

In exercise of powers conferred under paragraph 1.03 of the Foreign Trade Policy, 2015-2020, the Director General of Foreign Trade hereby notifies the amendments to Appendices and Aayat Niryat Forms of FTP 2015-20. **These amendments shall be deemed to have come into force with effect from dates mentioned against them.**

1. Amendment in Appendix 4B

Name of The State Trading Corporation of India Ltd. is inserted at Sl. No. B. VII. of list of Nominated Agencies in Appendix 4B w.e.f. 01.04.2015 as under

VII. *THE STATE TRADING CORPORATION OF INDIA LTD.*
Jawahar Vyapar Bhawan,
Tolstoy Marg, New Delhi-110001.

2. Amendment in Appendix 4 J

Appendix 4 J is corrected to read as below:

<i>Sl. No</i>	<i>Import Item(s)</i>	<i>Export Obligation Period from the date of clearance of each import consignment by Customs authority</i>
<i>10</i>	<i>Natural Rubber</i>	<i>6 months (w.e.f 01.04.2015)(reference Public Notice No. 81, dated 09.01.2015</i>

Effect of this Public Notice:

State Trading Corporation, New Delhi, has been inserted as Nominated Agency. Export Obligation Period for Specified Inputs with Pre-import Condition is incorporated.

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[Issued from File No.01/94/180/333/AM15/PC4]